

COURT-II

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**Appeal No.142 of 2013 & I.A. Nos. 207 & 208 of 2013 and
Appeal No. 168 of 2013 & I.A. No. 241 of 2013**

Dated : 16th May, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Appeal No.142 of 2013 & I.A. Nos.207 & 208 of 2013

M/s Mawana Sugar Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Ms. Ruth Elwin

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan
Ms. Mandakini Ghosh for R-2

Appeal No. 168 of 2013 & I.A. No.241 of 2013

M/s Bansal Alloys & Metals (P) Ltd. & Ors. ... Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan
Ms. Mandakini Ghosh for R-2
Mr. Nikhil Nayyar
Mr. Dhananjay Bajjal for R-3

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ORDER

We have heard the learned counsel for the parties.

They are directed to file their respective written submissions on or before 29.5.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **30th May, 2014**.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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